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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH:CUTTACK

ORIGINAL APPLICATION NO.467 OF 2010
Cuttack this the 7th day of September, 2010

CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER
Tankadhara Takri...Applicant

-VERSUS-

Union of India & Ors. Respondents

ORDER

Heard Shri D.K.Mohanty, learned counsel for the applicant and Shri U.B.Mohapatra, learned Senior Standing Counsel, on whom a copy of the O.A. has been served, appearing on behalf of the Respondents on notice. In this Original Application, the applicant has sought for the following relief.

- "(i) To hold that the order passed in O.A.No.949 of 2005 and 473 of 2008 dt. 16.12.2005 and 28.11.08 is squarely applicable to the applicant and he is entitled to the benefits.
- (ii) To direct the respondents to extend the benefit of 1st financial upgradation w.e.f. -3.10.1999 by counting his 12 years of service from the date of his initial appointment dt. 03.10.1987, i.e., the date of his regularization, within a stipulated period.
- (iii) To grant all arrears of financial benefits accrued thereto".

As an interim measure, the applicant has prayed for direction to Respondents to dispose of the representation dated 25.2.2010.

During the course of hearing, the learned counsel for the applicant submits that he will be satisfied if the pending representation at Annexure-A/9 dated 25.2.2010 addressed to Respondent No.2 is directed to be decided/disposed of within a stipulated time frame.

It appears from the records that no decision on this representation has still been communicated to the applicant. Hence, as agreed to by the learned counsel for both the sides, without going into the merits of the case, Respondent No.2 is directed

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to consider the pending representation as at Annexure-A/9 and issue a reasoned order within a period of sixty days from the date of receipt of this order, under intimation to the applicant.

With the above observation and direction, this O.A. is disposed of at the stage of admission stage. No costs.

Send a copy of this order along with copy of the O.A. to Respondent No.2 for compliance and free copies of the order be made over to the learned counsel for the parties.


ADMINISTRATIVE MEMBER